

Loni Polic Station

2478. **DR. ARVIND SHARMA** : Will the Minister of HOME AFFAIRS be pleased to refer to Unstarred Question No. 4897 replied on September 10, 1996 and state :

- (a) whether the required information has since been collected and laid on the table of the House;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the time by which the information will be collected and laid on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) The required information has been collected. A statement in fulfilment of the assurance has also been sent for laying the same on the Table of the House.

- (b) A statement in this regard is enclosed.
- (c) and (d) Do not arise.

Statement

During June to August, 1996, three application were received against the working of police staff of Loni Police Station from members of general public. The details of the applications and action taken are as under:

- (i) The first petition was received on 18.6.96 from Shri K.S. Premi, Executive Member, Rastriya Ambedkar Chakara Puruskar, Hasan pur Kalan, Meerut, In his petition, he alleged that staff of Loni Police Station helped anti-social elements in harassing Mohd. Islamuddin S/o Habib and illegal possession of his plot by such elements. These allegations were inquired into by Circle Officer, Loni, Ghaziabad. The enquiry revealed that Mohd. Islamuddin was living in a house built on a disputed plot. On the other hand, Smt. Nandrani W/o Late Shri Kishan Lal Chaddha R/o Guru Ka Mehal, Amritsar, Punjab has also claimed that the plot belonged to her. She produced documents in favour of her claim on the disputed plot in the police station, Loni. On her producing documents, Shri Sukhdev Singh, Inspector-in-charge, Police Station, Loni, called Mohd. Islamuddin to the Police Station, Mohd. Islamuddin could not produce documents in support of his claim on disputed plot. As the matter related to Revenue Department, both the parties were directed to take appropriate orders of the Court in this regard and they were also cautioned to maintain peace and order in future. The allegations levelled against Loni Police Station were thus baseless.

- (ii) The second petition was received in July, 1996 from Shri Rajender Jain S/o Nand Kishore Jain of Balramnagar, Loni, Ghaziabad, in which it was reported that anti-social elements were threatening him on telephone and police was not taking action on the report registered by him with the Loni Police Station. In this connection, it has been mentioned that the said Shri Jain informed Loni Police Station on 29.6.1996 that unknown persons had opened fire at his car. Shri Jain apprehended one of the miscreants and brought him to Loni Police Station. On the basis of information furnished by Shri Jain, a case was registered under Section 25 of Arms Act. The culprit was sent to jail. Subsequently, on the basis of evidence collected during investigation, the charge has been changed from Section 25 of Arms Act to Section 307 of IPC. As no evidence was available against him, a report under Section 169 of CRPC has been sent to the Court to release him. It has also been stated, for the safety of Shri Jain and his family members two armed personnel were posted and his telephone was kept under observation by the telephone exchange. The main culprits in the case namely; (1) Chand Singh Dhaiya S/o Hari Chand R/o Mohmadabad Police Station, Sonapat, Haryana; (2) Rajeev alias Raju S/o Sukhbir Singh R/o Nahri PS, Sonapat, Haryana and 15 Sawtantra, Nagar, Delhi; (3) Ishwar S/o Harsawaram R/o Balaram Nagar PS Loni, Ghaziabad; and (4) Rajender alias Banshi S/o Kehar Singh R/o Meham Road Gohana, PS Gohana Distt. Sonipat, Haryana, have been arrested by Delhi Police and sent to jail. During investigation, it has been found that culprit Ishwar was employed with Shri Jain. He was discharged from his job two months ago. For this reason, the culprit committed the crime. After investigation chargesheet No. 335 has been sent to Court on 14.9.1996 against above four accused. It has been stated that in relation to this case Loni Police Station have taken legal action and applicant was provided with security.
- (iii) The third application was submitted by Shri Ratan Singh, S/o Shri Dharam Pal R/o Loni, Ghaziabad on 20.8.1996. In his application, allegations were levelled that on 10.8.1996 his younger brother Ratanpal was taken away by Omveer and Surendra from his house as Ratanpal had to recover his money from them. On demanding his money Ratanpal was stabbed and culprits ran away with his money. It was alleged that they gave Rs. 30,000/- to Sub-Inspector and SHO.

Police Station Loni; and for this reason police of PS Loni has not taken action on the complaint and sheltering the accused. On the basis of above accusations, the Head Constable of PS Loni has been placed under suspension for not registering the case. This case was investigated by Circle Officer, Loni. After investigation departmental action has been taken against Shri Chahar, Sub-Inspector and Pratap Singh, Head Constable.

Shri Sukhdev Singh, SHO Loni PS has been given strict warning. During investigation the allegation of taking bribe of Rs. 30,000/- could not be proved. A case No. 403/96 under Section 304, 302 IPC has been sent to Court against the culprits which is under prosecution.

[Translation]

Earnings Due to Increase Sugar Prices

2479. SHRI RAM NAGINA MISHRA : Will the Minister of FOOD be pleased to state :

(a) the additional earnings, likely to accrue to the

sugar mills as a result of the hike made in the prices of the sugar recently;

(b) whether as a result of the increase in the prices of the sugar, the Sugar Mills in Uttar Pradesh have accepted the rate of sugarcane at Rs. 72 per quintal fixed by the State Government; and

(c) if so, the details thereof?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) The additional earnings that will accrue to a sugar mill as a result of recent increase in the ex-factory prices of sugar would depend upon the zone in which the sugar mill is situated. A statement showing the zonal increase in the ex-factory prices is annexed.

(b) The ex-factory price of levy sugar notified by the Central Government on 12.2.97 are based on the Statutory Minimum Price of sugarcane and has no link with the agreed price between the sugar mills in Uttar Pradesh and the cane farmers.

(c) Does not arise.

Statement

Statement Showing Increase in Ex-factory Prices of Levy Sugar

Prices (Rupees per quintal) for delivery into Buyer's carts, lorries or other means of transport at the factory gate/factory godown (Rupees per quintal) for all ISS Grades (excluding Excise Duty) in respect of factories specified in Schedule III upto a distance of 5 kms from the factory.

S.No.	Zone	Sugar Season		Increase
		1995-96	1996-97	
1	2	3	4	5
1.	Andhra Pradesh	937.73	1071.60	133.87
2.	Assam, Nagaland, Orissa and West Bengal	1039.88	1420.07	380.19
3.	Bihar (North)	940.69	1140.37	199.68
4.	Bihar (South)	1034.70	-	-
5.	Gujarat (South) @	852.14	938.58	86.44
6.	Gujarat (Saurashtra) @	940.93	1055.69	114.76
7.	Haryana	861.96	985.43	123.87
8.	North-West Karnataka	851.05	970.70	119.65
9.	Rest of Karnataka	889.66	1001.84	112.18
10.	Kerala, Goa and Coastal Karnataka	931.75	1127.98	196.23
11.	Madhya Pradesh	981.36	1112.02	130.66
12.	Maharashtra (South)	847.68	976.52	128.84
13.	Maharashtra (North)	873.27	983.60	110.33
14.	Maharashtra (Central)	824.24	958.33	134.09
15.	Punjab	871.04	1084.04	213.00
16.	Rajasthan	945.39	1110.45	165.06
17.	Tamil Nadu and Pandicherry	937.38	1049.04	111.66